



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202324/18

DATED: 15/01/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202324/18 dated 15/01/2024 of Norms Committee - II for the year 2023-24 was held on 15/01/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI RAHUL BHARDAWAJ, AD	MSME

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R CHOUDHARY, SCIENTIST 'E'	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
7	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005445AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005464AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005465AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00004392AM23
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	7 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00000503AM24
RA File Number	052304000509 AM15
Licence No and Date	0510393185/13/02/2015
Norms Committee Decision: Sh. K.C. Gupta (Head Indirect Taxation) from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail and, for the purpose of redemption, The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 16.01.2024, as under: I. Quantity of import item No. 3(Epoxy Powder) may be allowed as 118.861 MT. II. Quantity of import item No. 4(Adhesive Polypropylene PP) may be allowed as 56.352 MT. III. Quantity of all other items shall remain unchanged. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00000505AM24
RA File Number	052304000053 AM16
Licence No and Date	0510394385/29/05/2015
Norms Committee Decision:	

Sh. K.C. Gupta (Head Indirect Taxation) from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail and stated that the quantity of import item No.10 (Top Coat Epoxy Powder) allowed to them is as applicable for External FBE coating and not for internal coating applicable in their present case. They further stated that the consumption of 'Top Coat Epoxy Powder' is not comparable with the External 3LPE/3LPP/FBE Coating due to different coating process in case of internal coating. Also in internal coating, there is no good control on coating thickness, higher wastage, higher density of coating material etc resulting in higher consumption of coating material.

In view of the explanations/justification given by them in the NC meeting, for the purpose of redemption, The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) & as per report of study group via mail vide U.O No. P-47014/58/2022-TSW dated 16.01.2024, as under:

- I. Quantity of **import item No. 10**(Top Coat Epoxy Powder) may be allowed as **80 MT**.
- II. Quantity of all other items shall remain unchanged

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007750AM24
RA File Number	342404000123 AM16
Licence No and Date	3410041397/23/07/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.08.2023, as under:	
I. The firm has communicated that they have imported only 5 numbers of OLTC (M III-350Y/170C-12233W) under this Advance Authorization, which may be allowed as components with	

accountability clause under GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	THERMOPADS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007662AM24
RA File Number	092404000697 AM16
Licence No and Date	0910063313/22/02/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00149924AM22
RA File Number	052404000521 AM18
Licence No and Date	0510405455/30/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM REVIW00003159AM24
RA File Number	072404000312 AM18
Licence No and Date	0710112822/14/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	13 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005497AM24
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00003530AM24
RA File Number	072404000010 AM19
Licence No and Date	0710113220/02/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call firm for Personal Hearing in the forthcoming meeting.	

The case stands deferred.

Case No.	15 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005496AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting.	
The case stands deferred.	

Case No.	17 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	18 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00155361AM22
RA File Number	052404000449 AM19
Licence No and Date	0510408423/15/11/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	20 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call firm for **Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	21 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	22 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred

Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005986AM24
RA File Number	132404000011 AM21
Licence No and Date	1310049585/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	SUKRUT ELECTRIC COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000436AM24
RA File Number	NA
Licence No and Date	3111000052/31/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under:	

Import- Net to net as per GN4.

Note: Spares, if any, will be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21
Licence No and Date	0411000346/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred

Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 26.12.2023, 10.01.2024, 11.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	28 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006135AM24
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 30.11.2023, as under: I. 5% wastage may be allowed. RA concerned may take suitable consequential action accordingly.	

Case No.	29 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007747AM24
RA File Number	05AA04040733 AM21
Licence No and Date	0511001814/18/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007638AM24
RA File Number	56AA04002623 AM21
Licence No and Date	5611000218/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007642AM24
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	32 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00002610AM23
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 15.01.2023, as under:

The following Quantity of items of import may be allowed against export:

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Switches: 14 feet 00 inches: Drawing No. 22272/1: Nt. Wt.82.70 MT	50 SETS	Steel Rail 45E1 QTY: 52.97 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS 45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
2	Switches 18 feet 00 inches: Drawing No. 22272/2: Nt. Wt.24.920 MT	10 SETS	Steel Rail 45E1 QTY: 13.29 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
3	Switches 36 feet 00 inches: Drawing No. 22272/3: Nt. Wt.35.50 MT	10 SETS	Steel Rail 45E1 QTY: 24.08 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE

				SCRAP.
4	V Crossing 1 in 8: Drawing No.20418: Nt. Wt.29.40 MT	30 SETS	Steel Rail 45E1 QTY: 18.78 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
5	V Crossing 1 in 10: Drawing No.22271: Nt. Wt.19.40 MT	20 SETS	Steel Rail 45E1 QTY: 12.52 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
6	V Crossing 1 in 12: Drawing No.22271/1: Nt. Wt.17.85 MT	15 SETS	Steel Rail 45E1 QTY: 11.56 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
7	V Crossing 1 in 20: Drawing No.22271/2: Nt. Wt.18.65 MT	10 SETS	Steel Rail 45E1 QTY: 12.42 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
8	K Crossing 1 in 8: Nt. Wt.12.85 MT	10 SETS	Steel Rail 45E1 QTY: 10.59 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE STEEL RAILS45E1 IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.

NOTE:

- I. Wastage on the net weight of imported Steel Rail 45E1 in the export product.
- II. The grade of imported Steel Rails 45E1 flat Bottom Rails should match the grade of the Switches, V crossing, and k crossing of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005961AM24
RA File Number	05AA04024364 AM22
Licence No and Date	0511003101/11/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report: I. Quantity of import item stainless steel circles magnetic/non-magnetic at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.	

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	35 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	39 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007748AM24
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	41 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	42 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	

Committee Report Awaited.

Case No.	43 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 02.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper equipment for 9MVA submerged arc furnace : Copper Tube-58 x 35mm (190 nos)(Copper equipment for 9MVA submerged arc furnace : Copper Tube-58 x 35mm (190 nos))	19630.00 KGS	Electrolytic Copper Cakes	20611.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper equipments for 9MVA submerged arc furnace : Copper Tube-70 x 60 mm (20 nos)(Copper equipments for 9MVA submerged arc furnace : Copper Tube-70 x 60 mm (20 nos))	274.00 KGS	Electrolytic Copper Cakes	287.70 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper equipments for	9400.00 KGS	Electrolytic Copper	9870.00 KGS	1.05 KGS/KGS ON THE NET

		9MVA submerged arc furnace : copper flexible (144 nos)(Copper equipments for 9MVA submerged arc furnace : copper flexible (144 nos))		Cakes		WEIGHT OF THE EXPORT PRODUCT.
4		Copper equipments for 9MVA submerged arc furnace : conductor ? 44 x 12 x 1.11 mm (144 sets)(Copper equipments for 9MVA submerged arc furnace : conductor-44 x 12 x 1.11 mm (144 sets))	6910.00 KGS	Electrolytic Copper Cakes	7255.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5		Copper equipments for 9MVA submerged arc furnace : Cable Lugs- 288 nos (144 sets)(Copper equipments for 9MVA submerged arc furnace : Cable Lugs- 288 nos (144 sets))	9930.00 KGS	Electrolytic Copper Cakes	10426.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6		Copper equipments for 9MVA submerged arc furnace : Equalizer with Clamping Plate ? 24 sets(Copper equipments for 9MVA submerged arc furnace : Equalizer with Clamping Plate (24 sets))	3100.00 KGS	Electrolytic Copper Cakes	3255.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7		Copper equipments for 9MVA submerged arc furnace : Contact Shoe (40 nos)(Copper equipments for	11400.00 KGS	Electrolytic Copper Cakes	11970.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	9MVA submerged arc furnace : Contact Shoe (40 nos))				
RA concerned may take suitable consequential action accordingly.					

Case No.	44 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006894AM23
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00173914AM22
RA File Number	56AA04001249 AM22
Licence No and Date	5611000470/31/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Dec/202324/18
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Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007640AM24
RA File Number	56AA04004297 AM22
Licence No and Date	5611000468/31/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00007641AM24
RA File Number	56AA04004034 AM22
Licence No and Date	5611000484/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	49 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	50 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred

Case No.	52 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred

Case No.	54 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22
Licence No and Date	0511004690/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	55 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred	

Case No.	56 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22
Licence No and Date	0211001213/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	59 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Dec/202324/18	
Case Status	Case Approved	
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024	
HQ File Number	HQRNORM APPLY 00194483AM22	
RA File Number	03AA04071391 AM22	
Licence No and Date	0311007226/26/09/2021	
Norms Committee Decision:		
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:		
Net weights and quantity in numbers for export items at SI No.1 to 4 may be specified as under:		
S.NO.	Quantity (Nos.)	Net weight (MT)
1	13232	40.622
2	2035	6.247

3	1013	9.370
4	2652	15.620

- I. Import items at **SI No.1 to 4** shall be of relevant grade and size as contained / utilized in the export items.
- II. Quantity of import item at **SI No.1** may be allowed as applied for i.e. **65 MT as 1.60 Kgs/Kg** content in the export item at **SI No.1**.
- III. Quantity of import item at **SI No.2** content in the export item at **SI No.2**. may be allowed as **9.995 MT as 1.60 Kgs/Kg** content in the export item at **SI No.2**.
- IV. Quantity of import item at **SI No.3** may be allowed as **14.99 MT as 1.60 Kgs/Kg** content in the export item at **SI No.3** content in the export item at **SI No.3**.
- V. Quantity of import item at **SI No.4** may be allowed as **24.99 MT as 1.60 Kgs/Kg** content in the export item at **SI No.4**.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	62 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

Net weights and quantity in numbers for export items at **SI No.1 to 3** may be specified as under:

S.NO.	Quantity (Nos.)	Net weight (MT)
1	1017	3.122
2	1017	3.122
3	34034	68.748

- I. Import items at **SI No.1 to 3** shall be of relevant grade and size as contained / utilized in the export items.
- II. Quantity of import item at **SI No.1** may be allowed **4.995 MT as 1.60 Kgs/Kg** content in the export item at **SI No.1**.
- III. Quantity of import item at **SI No.2** may be allowed as **4.995 MT as 1.60 Kgs/Kg**.content in the export item at **SI No.2**.
- IV. Quantity of import item at **SI No.3** may be allowed as **109.998 MT as 1.60 Kgs/Kg**content in the export item at **SI No.3**.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	64 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	65 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	66 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22

Licence No and Date	0711002220/25/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	70 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	71 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005969AM23
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.01.2024, as under:	
ITEM OF EXPORT BLADE N 81.5 (part for wind operated electricity generator (WOEGS))((TOTAL 45 NOS) total export item weight of 11,48,130 KG ITEM OF IMPORT I. Import items at Sl.No. 2-14, 16-19, 21-31, 37-74, 97, 103-114, 119-131 are components and may be allowed as per GN 4. II. Rest of items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	74 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred	

Case No.	75 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22

Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	76 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 07.12.2023, as under:	

- I. Export item to contain **49125 Kgs.** of copper wire.
- II. Quantity of import item at **Sl. No. 1** (Copper Wire Rod) may be allowed as **49616 Kgs.** as **1.01 Kg./Kg.** content in the export product.
- III. Quantity of import item at **Sl. No. 2** (BOPP Film) may be allowed as **1.02 Kgs./Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred	

Case No.	81 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	83 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005960AM24
RA File Number	05AA040106146 AM22
Licence No and Date	0511006564/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report:	
I. Quantity of import item stainless steel circles magnetic/non-magnetic at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	85 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006433AM24
RA File Number	02AA04035618 AM22
Licence No and Date	0211001568/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/64/2023-TSW dated 14.12.2023, as under: I. Export item to contain 39812 Kg of "Square Tube of Iron and Steel". II. Import item at Sl.No. 1 shall be of relevant size and grade as contained/utilized in the export item and its quantity may be allowed as 40608 Kgs as 1.02 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and Date	0311009313/09/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/8/2024-TSW dated 12.01.2024, as under:

- I. Quantity of import item seamless stainless steel pipes (Hot Finished) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22

Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/64/2023-TSW dated 14.12.2023, as under: I. Export item to contain 1140 Kg of 'PFC Channel'. II. Import item at Sl.No. 1 shall be of relevant size and grade as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 1162 Kgs as 1.02 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and	5211001775/24/12/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 14.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Bus tubes: OD60XID32 (99.99 percent), Total length 770 M	13855.00 KGS	Electrolytic Copper Cakes	14547.75 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Bus Tubes : OD72XID62 (99.99 percent), Total length 15 M	145.00 KGS	Electrolytic Copper Cakes	152.25 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Flexibles (Transformer) (99.99 percent) : 48.00 Nos.	3900.00 KGS	Electrolytic Copper Cakes	4095.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Busbars : 380MMX30.5MM THK (99.99 percent), 1200 MM to 1500	3920.00 KGS	Electrolytic Copper Cakes	4116.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT

		MM long : 12.00 sets				PRODUCT.
5		Copper Flexibles / Rope (Electrode) (99.99 percent), Length 1440.00 M	7000.00 KGS	Electrolytic Copper Cakes	7350.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6		Copper Lugs (99.99 percent) : Copper block size 161 MM wide X 450 MM Long X 45 MM THK : 144.00 sets	5630.00 KGS	Electrolytic Copper Cakes	5911.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7		Copper EqualizerBlock :1750 MM LG X 150MM wide X 45MM THK = 12 nos, Copper Clamping Plates 70MM wide X 160MM X 40MM THK = 192 nos. : 12.00 sets	2041.00 KGS	Electrolytic Copper Cakes	2143.05 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8		Copper Contact Clamp 300 KG : Contact clamps (99.99 percent) 300 KGS each clamp X 24 Clamps / Furnace	7200.00 KGS	Electrolytic Copper Cakes	7560.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	96 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00003698AM23
RA File Number	02AX04000067 AM22
Licence No and Date	0211001779/10/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 14.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Copper Bus Tube, OD-50 mm x ID-34 mm x 6 mtr : 146 Pcs	7884.00 KGS	Electrolytic Copper Cakes	8278.2 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Bus Tube, OD-61 mm x ID-51 mm x 6 mtr : 2 Pcs	96.00 KGS	Electrolytic Copper Cakes	100.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Copper Flat - 50 x 6 : 60 Mtr	162.00 KGS	Electrolytic Copper Cakes	170.10 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace :Transformer CU	1930.00 KGS	Electrolytic Copper Cakes	2026.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT

	Flexible : 72 Sets				PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Copper Lugs : 144 Sets	4738.00 KGS	Electrolytic Copper Cakes	4974.9 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipments for submerged Arc Furnace : Copper Equalizer : 24 sets	1464.00 KGS	Electrolytic Copper Cakes	1537.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipments for submerged Arc Furnace : Copper Equiizer Clamping Plate : 288 Nos	738.00 KGS	Electrolytic Copper Cakes	774.90 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipments for submerged Arc Furnace : Forged Copper Contact Pad with Adapter : 40 Nos	10800.00 KGS	Electrolytic Copper Cakes	11340.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	Copper Equipments for submerged Arc Furnace : Copper Flexible Rope (525 Sqmm) : 1220 mtr	5770.00 KGS	Electrolytic Copper Cakes	6058.5 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
10	Copper Equipments for submerged Arc Furnace : Copper Flat - 50 x 3 : 100 Mtr	136.00 KGS	Electrolytic Copper Cakes	142.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
11	Copper Equipments for submerged Arc Furnace : Air Cooled Flexible : 6 Sets	500.00 KGS	Electrolytic Copper Cakes	525.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
12	Copper Equipments for submerged Arc Furnace : Transformer Flexible : 6 sets	500.00 KGS	Electrolytic Copper Cakes	525.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005537AM24

RA File Number	03AX04000710 AM22
Licence No and Date	0311010603/17/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 07.12.2023, as under: I. Quantity of import item at Sl.No.1(Billets of relevant grade of Steel) may be allowed as 1.045 Kgs/Kg content in the export item, taking clue from SION C-220. II. Quantity of import item at Sl.No.2 (Zinc) may be allowed as 130 MT, taking clue from SION C-220. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	102 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	104 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00326431AM22

RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.01.2023, as under: Import: 1 to 253: Net to Net as per GN 4. Note: Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) on repeat basis via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under: I. Import item at Sl. No.1 & 2 shall be of relevant grade and size as contained / utilized in the export items. II. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 170.40 MT as 1.47 Kgs/Kg content in the export item at Sl.No.1. III. Quantity of import item at Sl. No.2 may be allowed as 48.76 MT as 1.47 Kgs/Kg content in the export item at Sl. No. 2. RA concerned may take suitable consequential action accordingly.	

Case No.	106 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the **Personal Hearing**. Hence, the committee decided to call the firm for PH in the forthcoming meeting.

The case stands deferred.

Case No.	109 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00000600AM24
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred

Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001410AM23
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under:

Export Product: Add "Dry type instrument transformers for LV applicants"

Import: ENAMELLED COPPER WINDING WIRE - Net content in Export Product+ **1% wastage.**

CR SILICON-ELECTRICAL STEEL SHEET: GRAIN-ORIENTED- Net contentIn Export Product +**2% wastage.**

NANOCRYSTALLINE RIBBON: Net content in Export Product+**1% wastage**

Note: Grade & thickness will be the same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COUPLING SIZE13-3/8" K-55BTC,	97364.00 KGS	CARBON STEEL SEAMLESS	142426.80 KGS INCLUSIVE OF

	OD365.12 MMX ID 331.40 MM X LENGTH 270.38 MM. QTY: 3000 NOS		PIPES AS PER API 5CT, OD 365.12 MM X 21.00 MM THK GRADE K-55 QTY: 153690.00 KGS	46.33% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
2	COUPLING SIZE 13-3/8" K-55 STC, OD 365.12 MMX ID 331.14 MM X LENGTH 203.20 MM. QTY: 540 NOS	13777.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 365.12 MM X 21.00 MM THK GRADE K-55 QTY: 21200.40 KGS	19714.60KGS INCLUSIVE OF 43.09% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Dec/202324/18															
Case Status	Case Approved															
Party Name	R. V. RAIL PRODUCTS PVT. LTD.															
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024															
HQ File Number	HQRNORM APPLY 00002584AM23															
RA File Number	02AX04000262 AM23															
Licence No and Date	0211002830/10/08/2022															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 15.01.2024, as under:																
The following Quantity of items of import may be allowed against export:																
<table><tr><th>SL No</th><th>Export Item</th><th>Quantity</th><th>Import Item & Quantity</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>Switches: 14 feet 00 inches: Drawing No. 22272/1: Nt. Wt.77.700 MT</td><td>47 SETS</td><td>Flat Bottom Rails (Steel Rail 45E1) QTY: 49.787 MTS</td><td>1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.</td></tr><tr><td>2</td><td>Switches 18 feet 00 inches: Drawing No. 22272/2: Nt. Wt. 17.30 MT</td><td>7 SETS</td><td>Flat Bottom Rails (Steel Rail 45E1)</td><td>1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE</td></tr></table>		SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed	1	Switches: 14 feet 00 inches: Drawing No. 22272/1: Nt. Wt.77.700 MT	47 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 49.787 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.	2	Switches 18 feet 00 inches: Drawing No. 22272/2: Nt. Wt. 17.30 MT	7 SETS	Flat Bottom Rails (Steel Rail 45E1)	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed												
1	Switches: 14 feet 00 inches: Drawing No. 22272/1: Nt. Wt.77.700 MT	47 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 49.787 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.												
2	Switches 18 feet 00 inches: Drawing No. 22272/2: Nt. Wt. 17.30 MT	7 SETS	Flat Bottom Rails (Steel Rail 45E1)	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE												

			QTY: 9.303 MTS	SCRAP.
3	Switches 36 feet 00 inches: Drawing No. 22272/3: Nt. Wt. 24.780 MT	7 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 16.856 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
4	V Crossing 1 in 8 : Drawing No.20418 : Nt. Wt. 25.200 MT	27 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 16.901 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
5	V Crossing 1 in 10 : Drawing No.22271 : Nt. Wt.16.650 MT	18 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 11.267 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
6	V Crossing 1 in 12 : Drawing No.22271/1: Nt. Wt.13.600 MT	12 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 9.249 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
7	V Crossing 1 in 20 : Drawing No.22271/2 : Nt. Wt. 12.390 MT	7 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 8.694 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.
8	K Crossing 1 in 8 : Nt. Wt. 7.520 MT	8 SETS	Flat Bottom Rails (Steel Rail 45E1) QTY: 7.455 MTS	1.068 KG/KG ON THE NET WEIGHT OF THE FLAT BOTTOM RAILS IN THE EXPORT ITEM AFTER TAKING 10% RECOVERY FROM THE SCRAP.

NOTE:

- I. Wastage on the net weight of imported Steel Rail 45E1 flat bottom rails in the export product.
- II. The grade of imported Steel Rails 45E1 flat Bottom Rails should match the grade of the Switches, V crossing, and k crossing of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003202AM23
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00003240AM23
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	BLUMENBECKER KAT AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003485AM23
RA File Number	31AX04000180 AM23
Licence No and Date	3111001718/30/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under: Import: Net to net as per GN4. Note: Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	126 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003536AM23
RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) on repeat basis via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under:

- I. Import item at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as applied for i.e. **100 MT as 1.47 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	127 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	128 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003672AM23
RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/8/2024-TSW dated 12.01.2024, as under:

- I. Quantity of import item Seamless Stainless steel pipes (**Hot Finished**) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved

Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003673AM23
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/8/2024-TSW dated 12.01.2024, as under: I. Quantity of import item Seamless Stainless steel pipes (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly. RA concerned may take suitable consequential action accordingly.	

Case No.	130 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	131 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003696AM23
RA File Number	52AX04001670 AM23
Licence No and Date	5211003429/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under: Export Product: Add wt. 22.3.kg./unit Import 1: Net+1% wastage or as applied whichever is lower 2.190114 nos as applied as per GN4. 3.190000 set consisting 2 long & 2 short armseach as per GN4. 4 to 6. Net+0.5% wastage or as applied whichever is lower.	

7, 8, 10 & 11: As applied .Value restricted upto **2%of fob value**

9:190000 nos. as per GN4.

Note:

- I. Export Product will contain 66 imported cells per module.
- II. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. II. Detailed calculations/basis for the quantities of Wire-Mesh with wastages claimed at each stage of manufacture. III. Details and use of import items namely, Mold, Powder-Weld Metal & Igniter, basis/calculations for their quantities and wastages claimed, if any. The case stands deferred.	

Case No.	134 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23
Licence No and Date	0811006290/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006223AM24
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004371AM23
RA File Number	05AX04002363 AM23
Licence No and Date	0511015834/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006186AM24
RA File Number	52AX04001689 AM23
Licence No and Date	5211003583/17/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on ANF 4A is required.

The case stands deferred.

Case No.	140 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	VALEO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00004606AM23
RA File Number	04AX04000645 AM23
Licence No and Date	0411004516/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 20.12.2023, as under:

I. 04 Items resin and hardener at **Sr. No. 05, 06, 11 and 12** of application as consumables may be allowed up to **2% of FOB value of export product** or as applied for, whichever is lower. Remaining items in the application as components may be allowed under **GN-4** on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005444AM23
RA File Number	05AX04002892 AM23
Licence No and Date	0511016637/30/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	145 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006928AM23
RA File Number	13AX04000331 AM23
Licence No and Date	1311001791/13/03/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	147 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM REVIW00005651AM24
RA File Number	02AX04000032 AM24
Licence No and Date	0211004237/18/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	149 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000491AM24
RA File Number	34AX04001204 AM23
Licence No and Date	3411003654/29/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000526AM24
RA File Number	03AX04000386 AM24
Licence No and Date	0311023265/02/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:	
I. Quantity of export item at SI No.1 may also be specified as 3658 Nos. in addition to its weight. II. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 37.516 MT as 1.60 Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000586AM24
RA File Number	03AX04000474 AM24
Licence No and Date	0311023369/04/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/49/2021-TSW dated 15.01.2024, as under: I. Import item shall be of relevant grade and size as contained/utilized in export item and its quantity may be allowed as 107467 Kgs. as 2.67 Kgs. /Kg. content in the export item after taking 10% recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000630AM24
RA File Number	13AX04000024 AM24
Licence No and Date	1311001925/08/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000652AM24
RA File Number	31AX04000024 AM24
Licence No and Date	3111002259/08/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 14.01.2024, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COUPLING 3-1/2" EUE J-55 (2800 NOS) OD 114.30 MM X ID 87.65 MM X LENGTH 146.20 MM.	11480.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 115.00 MM X 14.50 MM THK GRADE J-55 QTY: 15925.00 KGS	15036.00 KGS INCLUSIVE OF 30.97% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
2	COUPLING 4-1/2" BTC K-55 (300 NOS) OD 133.35 MM X ID 107.51 MM X LENGTH 226.00 MM.	2067.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 134.00 MM X 16.00 MM THK GRADE K-55 QTY: 3368.00 KGS	3107.80 KGS INCLUSIVE OF 50.35% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
3	COUPLING 4-1/2" LTC K-55 (1350 NOS) OD 133.35 MM X ID 105.60 MM X LENGTH 178.00 MM.	8046.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 134.00 MM X	11318.00 KGS INCLUSIVE OF 40.66% WASTAGE ON

				16.00 MM THK GRADE K-55 QTY: 12136.00 KGS	THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
	4	COUPLING 5-1/2" BTC K-55 (695 NOS) OD 160.02 MM X ID 132.46 MM X LENGTH 235.50 MM.	6464.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 160.02 MM X 16.50 MM THK GRADE K-55 QTY: 10171.00 KGS	9429.50 KGS INCLUSIVE OF 45.89% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
	5	COUPLING 5-1/2" LTC K-55 (845 NOS) OD 160.02 MM X ID 130.20 MM X LENGTH 203.70 MM.	7537.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 160.02 MM X 16.50 MM THK GRADE K-55 QTY: 10796.00 KGS	10144.28 KGS INCLUSIVE OF 34.58% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
	6	COUPLING 10-3/4" BTC K-55 (1875 NOS) OD 298.45 MM X ID 264.70 MM X LENGTH 270.40 MM.	48263.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 298.45 MM X 20.50 MM THK GRADE K-55 QTY: 75222.00 KGS	69830.10 KGS INCLUSIVE OF 44.69% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
	7	COUPLING 10-3/4" STC K-55 (155 NOS) OD 298.45 MM X ID 263.37 MM X LENGTH 203.50 MM.	3190.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 298.45 MM X 20.50 MM THK GRADE K-55 QTY: 4761.00 KGS	4446.78 KGS INCLUSIVE OF 39.80% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20%

				RECOVERY ON SCRAP.
8	COUPLING 13-3/8" BTC L-80 (500 NOS) OD 365.12 MM X ID 331.40 MM X LENGTH 270.38 MM.	15885.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 365.12 MM X 20.50 MM THK GRADE L-80 QTY: 25043.00 KGS	23211.40 KGS INCLUSIVE OF 46.12% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
9	COUPLING 13-3/8" STC L-80 (130 NOS) OD 365.12 MM X ID 330.14 MM X LENGTH 203.20 MM.	3336.00 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 365.12 MM X 20.50 MM THK GRADE L-80 QTY: 4989.00 KGS	4658.36 KGS INCLUSIVE OF 39.65% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000692AM24
RA File Number	07AX04000163 AM24
Licence No and Date	0711007502/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 15.12.2023, as under: I. Quantity of import items at Sl.No.1 to 27, 29, 30, 33 to 39, 41 to 43, 47 to 66 may be allowed on net to net basis with accountability clause. II. Quantity of import item at Sl.No. 28 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl.No. 31 & 32 may be allowed as 1.01 Mtr/ Mtr content in the export item as claimed by the firm. IV. Quantity of import items at Sl.No.40 & 46 may be allowed as 1.005 Mtr/ Mtr content in the export item as claimed by the firm. V. Quantity of import items at Sl. No.44 & 45 may be allowed as applied for on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000701AM24
RA File Number	07AX04000157 AM24
Licence No and Date	0711007510/09/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000705AM24
RA File Number	34AX04000094 AM24
Licence No and Date	3411003695/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that an official mail was sent to the firm for personal hearing dated 03.01.2024. As the firm did not appear for the Personal Hearing. Hence, the committee decided to call the firm for PH in the forthcoming meeting. The case stands deferred.	

Case No.	159 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000784AM24
RA File Number	52AX04000033 AM24
Licence No and Date	5211004760/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	160 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000797AM24
RA File Number	07AX04000158 AM24
Licence No and Date	0711007552/12/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000799AM24
RA File Number	07AX04000180 AM24
Licence No and Date	0711007556/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product-Add "545 Wp +/-10% "

Import-1.Add "P type 7.33- 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8-As applied Value restricted to 2% of fob value

4- Toughened glass 2.579 sq. Mtr./each -3131 nos. including1% wastage

5-3100 nos. on net to net basis as per GN4

Note:

Export Product will contain 72 imported cells per module.

Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	162 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000800AM24
RA File Number	07AX04000182 AM24
Licence No and Date	0711007557/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product-Add "545 Wp +/-10% "

Import-1.Add "**P type 7.33- 7.66 Wp**" -Net content in Export Product +**1% wastage**

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8-As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3131 nos.** including**1% wastage**

5-3100 nos. on **net to net basis as per GN4**

Note:

Export Product will contain 72 imported cells per module.

Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000801AM24
RA File Number	07AX04000183 AM24
Licence No and Date	0711007558/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product-Add "**545 Wp +/-10%**"

Import-1.Add "**P type 7.33- 7.66 Wp**" -Net content in Export Product +**1% wastage**

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8-As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3131 nos.** including**1% wastage**

5-3100 nos. on net to net basis as per GN4

Note:

Export Product will contain 72 imported cells per module.

Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000804AM24
RA File Number	07AX04000181 AM24
Licence No and Date	0711007561/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product-Add "545 Wp +/-10%"

Import-1.Add "P type 7.33- 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8-As applied Value restricted to 2% of fob value

4- Toughened glass 2.579 sq. Mtr./each -3131 nos. including1% wastage

5-3100 nos. on net to net basis as per GN4

Note:

Export Product will contain 72 imported cells per module.

Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00000826AM24
RA File Number	05AX04000363 AM24
Licence No and Date	0511018814/15/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	166 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

HQ File Number	HQRNORM APPLY 00001022AM24
RA File Number	52AX04000044 AM24
Licence No and Date	5211004793/22/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	167 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001025AM24
RA File Number	52AX04000043 AM24
Licence No and Date	5211004794/22/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	168 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00001059AM24
RA File Number	05AX04000437 AM24
Licence No and Date	0511018955/23/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001110AM24
RA File Number	03AX04000589 AM24
Licence No and Date	0311023920/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001115AM24
RA File Number	02AX04000110 AM24
Licence No and Date	0211004472/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under:	
Export Product 1- Add" containing 36 nos. of imported cells"	

Export Product 2- Add" containing **72 nos.** of imported cells"

Import - As applied including **0.03% wastage.**

Note: Specifications of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	171 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001124AM24
RA File Number	56AX04000162 AM24
Licence No and Date	5611001912/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001231AM24
RA File Number	03AX04000973 AM24
Licence No and Date	0311024105/01/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001264AM24
RA File Number	03AX04000544 AM24
Licence No and Date	0311024151/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00001281AM24
RA File Number	02AX04000135 AM24
Licence No and Date	0211004520/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	176 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	BALAJI EXTRUSIONS AND CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002494AM24
RA File Number	03AX04000426 AM24
Licence No and Date	0311024869/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 13.01.2024, as under: Import - 43 MT with nil wastage as applied. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	V STAINLESS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002517AM24
RA File Number	03AX04001222 AM24
Licence No and Date	0311024886/26/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002544AM24
RA File Number	02AX04000178 AM24
Licence No and Date	0211004642/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	179 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002570AM24
RA File Number	13AX04000093 AM24
Licence No and Date	1311002022/26/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002718AM24
RA File Number	03AX04001413 AM24
Licence No and Date	0311024913/27/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002729AM24
RA File Number	08AX04000476 AM24
Licence No and Date	0811008544/27/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	182 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002887AM24
RA File Number	03AX04001053 AM24
Licence No and Date	0311024968/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002892AM24
RA File Number	03AX04001098 AM24
Licence No and Date	0311024974/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00002905AM24

RA File Number	02AX04000143 AM24
Licence No and Date	0211004668/28/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 03.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace: Bustubes 58 OD X 35 ID - 1500 Mtrs - 300 Nos (Copper Equipments for submerged Arc Furnace: Bustubes 58 OD X 35 ID - 1500 Mtrs - 300 Nos and Bustubes 70 OD X 60 ID - 36 Mtrs - 8 Nos)	25700.0 KGS	Electrolytic Copper Cakes	26985.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	: Copper Equipments for submerged Arc Furnace: Copper Busbar - 36 Nos (Copper Equipments for submerged Arc Furnace: Copper Busbar - 36 Nos)	3660.0 KGS	Electrolytic Copper Cakes	3843.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace: Transformer Flexibles - 144 Nos (Copper Equipments for submerged Arc Furnace: Transformer Flexibles - 144 Nos)	4620.0 KGS	Electrolytic Copper Cakes	4851.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc	9600.00 KGS	Electrolytic Copper	10080.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT

		Furnace: Conductor - 2100 Mtrs - 420 Nos (Copper Equipments for submerged Arc Furnace: Conductor - 2100 Mtrs - 420 Nos)		Cakes		OF THE EXPORT PRODUCT.
5		Copper Equipments for submerged Arc Furnace: Cable Lugs - 288 Nos (Copper Equipments for submerged Arc Furnace: Cable Lugs - 288 Nos)	5200.00 KGS	Electrolytic Copper Cakes	5460.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6		Copper Equipments for submerged Arc Furnace: Equalizer Plates - 24 Nos (Copper Equipments for submerged Arc Furnace: Equalizer Plates - 24 Nos)	1204.00 KGS	Electrolytic Copper Cakes	1265.04 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7		Copper Equipments for submerged Arc Furnace: Equalizer with Clamping Plates - 288 Nos (Copper Equipments for submerged Arc Furnace: Equalizer with Clamping Plates - 288 Nos)	1462.00 KGS	Electrolytic Copper Cakes	1535.1 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8		Copper Equipments for submerged Arc Furnace: Copper Contact Shoe - 40 Nos (Copper Equipments for submerged Arc Furnace: Copper Contact Shoe - 40	11200.00 KGS	Electrolytic Copper Cakes	11760.21 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	Nos)				
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RA concerned may take suitable consequential action accordingly.

Case No.	185 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005500AM24
RA File Number	04AX04000487 AM24
Licence No and Date	0411005977/07/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred

Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005541AM24
RA File Number	03AX04002480 AM24
Licence No and Date	0311026972/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005580AM24
RA File Number	02AX04000357 AM24
Licence No and Date	0211005084/11/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 03.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Copper Equipments for submerged arc Furnace: Contact Shoe Assembly: NET WEIGHT: 15132 KGS	52 Nos	Electrolytic Copper Cake QTY: 15888.6 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	191 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

HQ File Number	HQRNORM APPLY 00005582AM24
RA File Number	02AX04000353 AM24
Licence No and Date	0211005085/11/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated, as under:

The following Quantity of items of import may be allowed against export:

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Copper Equipments for submerged Arc Furnace: Copper Contact Clamps. NET WEIGHT : 4140 KGS	18 Nos	Electrolytic Copper Cake QTY: 4347 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace: Equalizer Clamping Plate NET WEIGHT : 550 KGS	144 Nos	Electrolytic Copper Cake QTY: 577.5 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace: Flexible Lug NET WEIGHT : 3168 KGS	144 Nos	Electrolytic Copper Cake QTY: 3326.4 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace: Flexible	200 Nos	Electrolytic Copper Cake	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT

		Rope		QTY: 1050 KGS	PRODUCT.
		NET WEIGHT : 1000 KGS			
RA concerned may take suitable consequential action accordingly.					

Case No.	192 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005589AM24
RA File Number	04AX04000489 AM24
Licence No and Date	0411005990/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NAVRANG STEEL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005606AM24
RA File Number	03AX04002559 AM24
Licence No and Date	0311027053/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005610AM24
RA File Number	02AX04000350 AM24
Licence No and Date	0211005095/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005630AM24
RA File Number	02AX04000360 AM24
Licence No and Date	0211005098/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005631AM24
RA File Number	02AX04000361 AM24
Licence No and Date	0211005099/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005641AM24
RA File Number	05AX04001706 AM24
Licence No and Date	0511020934/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005645AM24
RA File Number	05AX04001458 AM24
Licence No and Date	0511020942/13/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	200 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005652AM24
RA File Number	07AX04000905 AM24
Licence No and Date	0711009200/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005653AM24
RA File Number	07AX04000903 AM24
Licence No and Date	0711009201/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	202 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005654AM24
RA File Number	07AX04000902 AM24

Licence No and Date	0711009202/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	203 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005688AM24
RA File Number	13AX04000187 AM24
Licence No and Date	1311002212/14/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	204 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005703AM24
RA File Number	08AX04001108 AM24
Licence No and Date	0811009378/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	206 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	207 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005855AM24
RA File Number	03AX04002839 AM24
Licence No and Date	0311027390/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	208 / NC/2/MEET/Dec/202324/18
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Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005867AM24
RA File Number	08AX04001217 AM24
Licence No and Date	0811009462/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	209 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005868AM24
RA File Number	08AX04001209 AM24
Licence No and Date	0811009463/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	210 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005869AM24
RA File Number	07AX04000951 AM24
Licence No and Date	0711009300/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	211 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005875AM24
RA File Number	08AX04001210 AM24
Licence No and Date	0811009469/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	212 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	213 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005882AM24
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	214 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005916AM24
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	215 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	216 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24

Licence No and Date	0511021299/03/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	217 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	218 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006147AM24
RA File Number	05AX04001999 AM24
Licence No and Date	0511021446/10/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	219 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006213AM24
RA File Number	05AX04002016 AM24
Licence No and Date	0511021486/12/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	220 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006236AM24
RA File Number	03AX04003210 AM24
Licence No and Date	0311027870/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	221 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006246AM24
RA File Number	07AX04001050 AM24

Licence No and Date	0711009438/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	222 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006247AM24
RA File Number	05AX04002105 AM24
Licence No and Date	0511021516/13/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	223 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006249AM24
RA File Number	05AX04002041 AM24
Licence No and Date	0511021524/13/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

III. No of strip which can be cut from input material.

IV. Recovery from Scrap generation, scrap sale invoice.

V. Photograph of the input rawmaterial and export product.

The case stands deferred.

Case No.	224 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006257AM24
RA File Number	03AX04003125 AM24
Licence No and Date	0311027892/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	225 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006297AM24
RA File Number	04AX04000601 AM24
Licence No and Date	0411006168/17/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	226 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006302AM24
RA File Number	04AX04000603 AM24
Licence No and Date	0411006175/17/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	227 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006319AM24
RA File Number	10AX04000203 AM24
Licence No and Date	1011002074/18/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	228 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006359AM24
RA File Number	37AX04000029 AM24
Licence No and Date	3711000215/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	229 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006369AM24
RA File Number	04AX04000608 AM24
Licence No and Date	0411006205/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	230 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006386AM24
RA File Number	05AX04002140 AM24
Licence No and Date	0511021667/20/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 12.01.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	231 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006402AM24
RA File Number	03AX04003351 AM24
Licence No and Date	0311028100/23/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/112/2020-TSW dated 12.12.2023, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	232 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006421AM24
RA File Number	08AX04001403 AM24

Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	233 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006432AM24
RA File Number	31AX04000176 AM24
Licence No and Date	3111002740/25/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	234 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006445AM24
RA File Number	03AX04003241 AM24
Licence No and Date	0311028165/25/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2020-TSW dated 02.01.2024, as under: I. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 3727.5 MT as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-2005.	

RA concerned may take suitable consequential action accordingly.

Case No.	235 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006446AM24
RA File Number	03AX04003409 AM24
Licence No and Date	0311028178/25/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	236 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006455AM24
RA File Number	10AX04000211 AM24
Licence No and Date	1011002090/26/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Justification of wastage claimed and stage-wise wastage at each stage of operation. II. Drawings of the profiles are to be exported with complete dimensions of the export product and initial dimensions of the blank to be used for the export product. III. What do you mean by Aluminum Extrusion 6063 scrap tread? Please explain. IV. Detail process of manufacturing. V. Indigenous raw material to be used for manufacturing of export product. If yes, indicate in the Appendix 4E. The case stands deferred.	

Case No.	237 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006459AM24
RA File Number	05AX04001777 AM24
Licence No and Date	0511021758/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006460AM24
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	239 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006489AM24
RA File Number	08AX04001327 AM24
Licence No and Date	0811009771/27/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- III. Technical characteristics / part numbers, if any.
- IV. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- V. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- VI. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	240 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24
Licence No and Date	0511021793/30/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	241 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred

Party Name	VIBHOR STEEL TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006522AM24
RA File Number	03AX04003216 AM24
Licence No and Date	0311028328/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	242 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00006532AM24
RA File Number	13AX04000218 AM24
Licence No and Date	1311002297/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	243 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007670AM24
RA File Number	02AX04000573 AM24
Licence No and Date	0211005666/01/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	244 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007675AM24
RA File Number	34AX04000740 AM24
Licence No and Date	3411004479/02/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	245 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007678AM24
RA File Number	04AX04000829 AM24
Licence No and Date	0411006648/02/01/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	246 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007705AM24

RA File Number	05AX04003134 AM24
Licence No and Date	0511023032/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	247 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007712AM24
RA File Number	03AX04004332 AM24
Licence No and Date	0311029859/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	248 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007713AM24
RA File Number	03AX04004286 AM24
Licence No and Date	0311029860/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	249 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	250 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007717AM24
RA File Number	03AX04004506 AM24
Licence No and Date	0311029872/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	251 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007719AM24
RA File Number	02AX04000578 AM24
Licence No and Date	0211005674/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	252 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007720AM24
RA File Number	07AX04001575 AM24
Licence No and Date	0711010120/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	253 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007721AM24
RA File Number	07AX04001576 AM24
Licence No and Date	0711010121/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	254 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007730AM24
RA File Number	03AX04004528 AM24
Licence No and Date	0311029883/04/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	255 / NC/2/MEET/Dec/202324/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007738AM24
RA File Number	04AX04000873 AM24
Licence No and Date	0411006665/04/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	256 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007739AM24
RA File Number	03AX04004483 AM24
Licence No and Date	0311029885/04/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation? III. What is the percentage of aluminum content in untreated aluminum alloy billets?	

The case stands deferred.

Case No.	257 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007741AM24
RA File Number	03AX04004485 AM24
Licence No and Date	0311029889/04/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product. II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation? III. What is the percentage of aluminum content in untreated aluminum alloy billets? The case stands deferred.	

Case No.	258 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007742AM24
RA File Number	03AX04004471 AM24
Licence No and Date	0311029890/04/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?
- III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	259 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007743AM24
RA File Number	03AX04004512 AM24
Licence No and Date	0311029892/04/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of aluminum and other constituents in the homogenized aluminum alloy billets? Submit a test report of the export product.
- II. What is the process for manufacturing homogenized aluminum alloy billets and wastage aluminum at each stage of operation?
- III. What is the percentage of aluminum content in untreated aluminum alloy billets?

The case stands deferred.

Case No.	260 / NC/2/MEET/Dec/202324/18
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Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007755AM24
RA File Number	02AX04000571 AM24
Licence No and Date	0211005685/04/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	261 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007763AM24
RA File Number	02AX04000575 AM24
Licence No and Date	0211005689/04/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	262 / NC/2/MEET/Dec/202324/18
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 18 and 15/01/2024
HQ File Number	HQRNORM APPLY 00007768AM24
RA File Number	07AX04001593 AM24
Licence No and Date	0711010134/05/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

